

- (b) if so, Government's report thereon; and
- (c) the steps Government has taken to control this illegal trade?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) On the principle of 'one border one border guarding force', Indo-Tibetan Border Police (ITBP) has been deployed on Indo-China border for border guarding duties. 19 Battalions of ITBP have been deployed on this border. Besides, Border Security Force (BSF) has been deployed on borders with Bangladesh and Pakistan, Assam Rifles on Indo-Myanmar border and Sashastra Seema Bal (SSB) on borders with Nepal and Bhutan for border guarding duties. Being the professional forces, they are capable of handling trans border criminal activities including smuggling of goods. Whenever seizure of contrabands is made by border guarding force concerned, it is handed over to State police/Customs/Forest etc. department for further investigation and appropriate action as per law.

The Government has adopted a multi-prolonged approach to curb illegal activities including illegal import of Chinese goods to India through international borders. This approach, *inter-alia*, includes round the clock surveillance and patrolling on the borders, establishment of observation posts, construction of border fencing and floodlighting, introduction of modern and hi-tech surveillance equipment, upgradation of intelligence set up, establishment of additional outposts along borders and coordination with the State Governments and concerned intelligence agencies. In the riverine stretches, the domination of border is being done by patrolling through water crafts, interceptor boats and other vessels, both during day and night. Number of medium/small crafts, floating boats and speed boats have been deployed to dominate the riverine borders.

CPI (Maoist) not banned by State Governments

†1459. MISS ANUSUIYA UIKEY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government of India has included CPI (Maoist) in the list of banned organization under Criminal Law;
- (b) if so, whether the above organization has not yet been banned by the State Governments; and
- (c) if so, why the above said organization has not been banned by State Governments and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT): (a) to (c) Yes, Sir. The CPI (Maoist) has been included in the schedule of terrorist organizations alongwith all its formations and front

†Original notice of the question was received in Hindi.

organizations on 22nd June, 2009, under the unlawful Activities (Prevention) Act, 1967. Once an organization is notified as terrorist organization under this Act by the Central Government, there is no provision under the Act which require the State Governments to issue a separate Notification for the purpose.

NGOs receiving foreign contribution

1460. SHRIMATI T. RATNA BAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the foreign contributions received by NGOs in the last three years;
- (b) how many of the NGOs receiving foreign contributions, are working in tribal areas; and
- (c) what steps have been taken to prevent the misuse of foreign contributions by NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the information available, the amount of foreign contribution received by Associations registered and Associations granted prior permission under the Foreign Contribution (Regulation) Act, 1976 during the period 2006-07 to 2008-09 is as follows:—

Year	No. of Associations, who have reported receipt of foreign contribution	Amount of foreign contribution received (Rs. crore)	Number of Associations working in predominantly tribal States/U.Ts
2006-07	18996	11007.43	2211
2007-08	18796	9663.46	2288
2008-09	20088	10802.67	2434

(c) Monitoring of receipt and utilisation of foreign contribution by Associations is done through scrutiny of audited annual returns filed by Associations. After scrutiny of annual audited accounts, in case of any complaint or adverse inputs against an Association indicating violations of the provisions of the Act, an inspection of the books of accounts and records of such Association is carried out and appropriate action is taken under the Act. Where there is no misutilisation/diversion of foreign contribution for undesirable purposes, and after evaluation on a case to case basis, appropriate decision is taken within the extant provisions of FCRA, 1976.